

tions presented to the House on
the 3rd August, 1994 '

The motion was adopted

15. 34 hrs.

RESOLUTION RE ALLOCATION OF
GAS TO GUJARAT

[English]

MR CHAIRMAN Now we shall take up further discussion on the Resolution moved by Shri Kashiram Rana on the 13th May 1994. Shri Kashiram Rana is not present.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K V THANGKA BALU) Normally, when the Mover is not present, this is not taken up.

MR CHAIRMAN So, there is none to speak. I would request the honourable Minister to make a statement.

SHRI K V THANGKA BALU No, Sir. We have to go to the next item.

MR CHAIRMAN Nobody wants to speak. Even the Minister is not speaking.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) I am here.

SHRI K V THANGKA BALU That is not the convention, Sir. When the Mover is not there, no discussion takes place.

MR CHAIRMAN It has to be at least negated.

CAPT SATISH KUMAR SHARMA Yes, Sir. I would like to assure the House, especially the Members from Gujarat that whenever additional gas is made available for power generation and other purposes, surely we will consider the request. Already the highest amount of gas is being supplied to Gujarat, and in the past, it was Gandhar which would be fed into the pipeline of Gujarat because of the insistence of the Gujarat people. The total allocation of Gandhar gas has gone to Gujarat. Now, the question to supply the Tapti gas to Gujarat is because of the power project. The only assurance I can give at this point of time is that at this stage the entire gas is committed. There is no availability of gas for Gujarat now. So, whenever it is available, surely we will consider it, Sir.

MR CHAIRMAN The question is

"This House urges upon the Central Government to allocate sufficient quantity of gas for gas based power plants and for industrial and domestic use in Gujarat."

The motion was negated.

15. 37 hrs.

RESOLUTION RE ENLARGEMENT OF
FUNCTIONS OF NATIONAL COMMISSION
FOR BACKWARD CLASSES

[English]

MR CHAIRMAN The House shall now take up the next Resolution to be moved by